

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1022
ANSWERED ON:05.08.2011
PRIVATE PARA-MEDICAL INSTITUTIONS
Kumar Shri Kaushalendra

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the statutory mechanism set up by the Government to control the mushrooming of private para-medical institutions running various medical and para-medical diploma course;
- (b) whether license is necessary for any Medical Laboratory Technical staff and other para-medical staff to be eligible for practice in clinical/diagnostic laboratories in concerned streams as being provided to pharmacists, dentists, nurses, doctors etc.;
- (c) if so, the details thereof;
- (d) the present status of the proposed National Council for Human Resource in Health (NCHR) and Para-medical Bill and the time by which such council is likely to be set up;
- (e) the number of unregulated paramedical professionals with different streams working under Directorate General of Health Services and Ministry of Health and Family Welfare;
- (f) whether the Government has received any representation from Joint Forum of Medical Technologists of India demanding setting up of Central Statutory Council for these professionals and Review of Cadre structuring in reference to Department of Personnel and Training order dated 10 February, 2011 for establishing uniformity in pay scales, promotional avenues and allowance; and
- (g) if so, the outcome of action taken in this regard?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

- (a) No Central Council or Regulatory Authority has been set up to regulate institutions imparting paramedical education.
- (b) & (c) Medical Laboratory Technical staff and other paramedics are not permitted to run clinical/diagnostic laboratories without supervision of a qualified pathologist registered with Medical Council of India
- (d) The Paramedical and Physiotherapy Central Councils Bill, 2007 has been kept in abeyance in view of proposed National Commission for Human Resources in Health (NCHRH) Bill.
- (e) As in (a) above.
- (f) & (g) The representations received from various professional bodies from time to time are appropriately being addressed.